

Arun Gupta
IBBI Registration No: IBBI/IPA-002/IP-N00051/2016-17/10095
AFA No: AA2/10095/02/301123/202401
Regd. Address: S-34, LGF, Greater Kailash-II, New Delhi 110048
Regd. Email Id: arungupta2211@gmail.com
Communication Email Id: lloydrockfibres23.vol.liq@gmail.com

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF LLOYD ROCKFIBRES LIMITED

1	Name of the Corporate Person	LLOYD ROCKFIBRES LIMITED
2	Date of Incorporation of Corporate Person	06/10/1989
3	Authority under which Corporate Person is Incorporated/Registered	Ministry of Corporate Affairs, Registrar of Companies (ROC) –Delhi
4	Corporate Identity Number/ Limited Liability Identity Number of Corporate Person	U20293DL1989PLC218564
5	Address of the Registered office and Principal office (if any) of the Corporate Person	Plot No. 2, Punjsons Premises, Kalkaji Industrial Area, New Delhi- 110019
6	Liquidation Commencement date of Corporate Person	30 th September, 2023
7	Name, Address, Email Address, Telephone Number and Registration Number of the Liquidator	Name: Arun Gupta Regd Address: S-34, LGF, Greater Kailash-II, New Delhi-110048 Reg Email Id: arungupta2211@gmail.com Communication Email Id: lloydrockfibres23.vol.liq@gmail.com Telephone No. 011-41066313 IBBI Registration No: IBBI/IPA-002/IP N00051 /2016-17/10095 AFA No. AA2/10095/02/301123/202401
8	Last date for submission of claims	30 th October, 2023



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Notice is hereby given that "Lloyd Rockfibres Limited" commenced voluntary liquidation on Saturday, 30th September, 2023 subject to the approval of creditors.

The stakeholders of "Lloyd Rockfibres Limited" are hereby called upon to submit proof of their claims, on or before 30th October, 2023 to the Liquidator at the regd. address as mentioned against Item No. 7.

The Financial Creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Proof of claim is to be submitted by way of specified forms and documentary proof in support of claim, as prescribed under the Insolvency and Bankruptcy Code, 2016 and regulations made thereunder. The relevant forms and declarations can be downloaded from the website i.e. www.ibbi.gov.in.

Submission of false or misleading proofs of claims shall attract penalties.



ARUN GUPTA

Liquidator

Date: 04th October, 2023

Place: New Delhi